

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 51948 of 2017

(Arising out of Order-in-Original No. 60/MK/POLICY/2017 dated 27.09.2017 passed by the Commissioner of Customs (General), New Delhi)

DATE OF HEARING : 16.01.2018
DATE OF DECISION : 16.01.2018

Prashun Jain

.....

Appellant

(Rep by Sh. Jitin Singhal, Adv.)

VERSUS

CC, New Delhi

.....

Respondent

(Rep. by Sh. R.K. Manjhi, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50228/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

Heard Shri Jitin Mahajan, learned counsel for the assessee-Appellant and Shri R.K. Manjhi, learned DR for the Department.

2. After hearing both sides and on perusal of the material available on record, it appears that the present appeal is filed by the assessee-Appellant against the Order-in-Original No. 60/MK/POLICY/2017 dated 27.09.2017 passed by the Commissioner of Customs

(General), New Delhi, vide which their CHA licence has been put under suspension.

3. By considering the totality of the facts and circumstances of the case, we direct the appropriate authority to conclude the enquiry within the prescribed time and take a final decision expeditiously.

4. With the above direction, the appeal stands disposed of.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(V. PADMANABHAN)
MEMBER (TECHNICAL)